

Udyog Bhawan
DES-V Section

Minutes of NC-V Meeting held on 29.09.2011

The Meeting No. 26/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 29.09.2011 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present :-

Sl. No	Name of the representatives & their Designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nandlal, Sr. D.O.	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	MSME
5	Sh. Ram Kumar, FIDO	DGFT

At the outset the Minutes of NC-V Meeting No.25/AM12 dated 22.09.2011 were ratified. Thereafter agenda for Meeting No. 26/AM12 dated 29.09.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below :-

MEETING NUMBER : 26/84-ALC3/2011 MEETING DATE : 29.09.2011

1	Case No.:7/22/84-ALC3/2011	Party Name:MASTURAL FABRICHEM PRIVATE LIMITED	Meet No./Date:26/84-ALC3/2011 29.09.2011	Status:Deferred and Re-indexed
	HQ File :01/84/050/00168/AM12/	RLA File :03/95/040/00226/AM12/	L.c.No./Date:03/10642424 15.07.2011	Rejected Date:29.09.2011
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given manufacturing process nor stage wise wastage involved in this alongwith proper justification asked for in this case. In view of above facts Committee was unable to compute the requirement of inputs. Therefore, Committee was constrained to reject the case. RA may take suitable consequential action accordingly.			

2	Case No.:8/22/84-ALC3/2011	Party Name:MOTILAL DULCHAND PVT.LTD	Meet No./Date:26/84-ALC3/2011 29.09.2011	Status:Deferred and Re-indexed									
	HQ File :01/84/050/00169/AM12/	RLA File :06/24/040/00021/AM12/	L.c.No./Date:06/10022955 21.07.2011	Defer Date:29.09.2011									
	Decision : The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:- <table><tr><th>S. NO</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed.</th></tr><tr><td>1</td><td>Polyester Braided Cords (HS code 56075090) Ropes, Twisted Threads, Shew Shoe Laces Polyester</td><td>19968 Kg</td><td>Polyester Filament Yarn (POY) PFY 190DTEX F72HL07 278DTEX F72 HF22</td><td>19968Kgs</td></tr></table>				S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.	1	Polyester Braided Cords (HS code 56075090) Ropes, Twisted Threads, Shew Shoe Laces Polyester	19968 Kg	Polyester Filament Yarn (POY) PFY 190DTEX F72HL07 278DTEX F72 HF22
S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.									
1	Polyester Braided Cords (HS code 56075090) Ropes, Twisted Threads, Shew Shoe Laces Polyester	19968 Kg	Polyester Filament Yarn (POY) PFY 190DTEX F72HL07 278DTEX F72 HF22	19968Kgs									

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

3	Case No.:13/22/84-ALC3/2011	Party Name:INDO-BRITISH GARMENTS PVT.LTD.	Meet No./Date:26/84-ALC3/2011 29.09.2011	Status:Deferred and Re-indexed									
	HQ File :01/84/050/00174/AM12/	RLA File :05/23/040/00162/AM12/	L.c.No./Date:05/10298227 01.08.2011	Approved Date:29.09.2011									
	Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/27/2011-12/Hosy/144. dated 28.9.2011 as detailed below:- <table><tr><th>S. NO</th><th>Export Product</th><th>Export Qty.</th><th>Import Item</th><th>Qty. allowed.</th></tr><tr><td>1</td><td>Wind Breaker made of 100% Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58" (Style No. KIB-012)</td><td>6668 Nos.</td><td>Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58"</td><td>30937Sq.Mtrs. (@ 3.82 Sq. Mtrs./pc)</td></tr></table>				S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.	1	Wind Breaker made of 100% Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58" (Style No. KIB-012)	6668 Nos.	Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58"
S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.									
1	Wind Breaker made of 100% Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58" (Style No. KIB-012)	6668 Nos.	Nylon Oxford Fabric, GSM - 100 +10%- Width 57/58"	30937Sq.Mtrs. (@ 3.82 Sq. Mtrs./pc)									

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

4	Case No.:11/22/84-ALC3/2011	Party Name:RICHIA & CO	Meet No./Date:26/84-ALC3/2011 29.09.2011	Status:Deferred and Re-indexed
	HQ File :01/84/050/00172/AM12/	RLA File :05/24/040/00130/AM12/	L.c.No./Date:05/10298317 02.08.2011	Approved Date:29.09.2011

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/28/2011-12/Hosy/143. dated 28.9.2011 as detailed below:-

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Ladies Jacket with Sequins made of 96% Polyester, 4% Spandex dyed Fabrics, GSM-85 +10% (Style No. SJ246634WN)	850 Nos.	96% Polyester 4% Spandex Dyed Woven Fabric GSM85 +/-10%)	3247Sq. Metre (@ 3.82 Sq. Mtrs./pc)

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(5)	
Case No. 173	M/s Surendra Saddlery, Kanpur
NC No.26/AM12	F.No.01/84/50/109/AM12/DES-V
Dated 29.9.2011	Ratification of input output norms against advance authorisation No. 0610021958 dated 20.5.2011.

The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 27.10.2011.

(6)

Case No. 174	M/s Kanak Exim, Chennai
NC No.26/AM12	F.No.01/84/162/130/AM12/DES-V
Dated 29.9.2011	Request for clarification as to whether Phenol can be used as Syntan under SION G-7.

The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting and written comments of DIPP vide their note dated 28.9.2011, decided to reject the request of the firm on the ground that although Phenol has some tanning properties but by and large, it is used as raw material for the preparation of aromatic based syntan which is subjected to Sulphonation and Condensation process. Secondly the firm has not given complete justification to include phenol as syntan under SION G-7 & G46 for export of finished leather.

(7)

Case No. 175	M/s Hunter Douglas India Pvt. Ltd., Mumbai
NC No.26/AM12	F.No.01/84/50/44/AM12/DES-V
Dated 29.9.2011	Ratification of input output norms in respect of advance authorisation No.0310582418 dated 7.7.2010 under para 4.7 of HBP.

The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and comments are awaited. It was therefore decided to defer the case for re-listing on 10.11.2011.

(8)

Case No.176	Ref. from Jt. DGFT, Mumbai in respect of M/s Creative Textiles Pvt. Ltd., Mumbai
NC No.26/AM12	F.No.01/84/162/84/AM12/DES-V
Dated 29.9.2011	Clarification regarding technical aspect of export item against the advance authorisation No. 0310534110 dated 18.08.2009.

Decision. The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME) and comments are awaited. It was therefore decided to defer the case for re-listing on 27.10.2011.

(9)

Case No. 177	M/s Givo Ltd., Gurgaon
NC No.26/AM12	F.No.01/84/50/489/AM04/DES-V
Dated 29.9.2011	Ratification of input output norms against advance authorisation No. 0510107609 dated 5.11.2003.

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Raw Material sought for import		Quantity allowed
1.	Import item No.5	Sleeve Head Roll Cotton/Viscose/Synthetic hair/Polyester	3233 pair (@ Net +1%)
2.	Import item No. 9	Shoulder Pads	3265 Pair (@ Net +1%)
		Cotton/Polyester/Viscose	

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(10)

Case No. 178	M/s Givo Ltd., Gurgaon
NC No.26/AM12	F.No.01/84/50/490/M04/DES-V
Dated 29.9.2011	Ratification of input output norms against advance authorisation No. 0510107610 dated 5.11.2003.

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Raw Material sought for import		Quantity allowed
1.	Import Item No.12	Body Lining Polyester 60" 100% Polyester	5460 Mtrs.
2.	Import Item No.4	Shoulder Pads Cotton/Polyester/Viscose Hair/Polyester	2020 Pair (Net + 1%)
3.	Import Item No.5	Sleeve Head Rolls Cotton/Viscose	2020 Pair (Net + 1%)
4.	Import Item No.11	Thread 100% Polyester	525000Mrs.
5.	Import Item No.21	Thread 100% Polyester	1050000 Mtrs.
6.	Import item No. 15	Shoulder Pads Cotton/Polyester/Viscose	4040 pair (Net+1%)
7.	Import item No. 16	Sleeve Head Rolls Cotton/Viscose/Synthetic Hair/Polyester	4040 pair (Net+1%)

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(11)

Case No. 179	M/s Indo British Garments (P) Ltd., Faridabad
NC No.26/AM12	F.No.01/84/50/278/AM11/DES-V
Dated	Ratification of input output norms against advance authorisation No. 0510280236 dated 23.12.2010.

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
Decision :				
S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Wind Breaker made of 100% Nylon Oxford Fabric, GSM ~ 100 +10%- Width 57/58" (Style No. KIB-012)	6300 Nos.	Nylon Oxford Fabric, GSM ~ 100 +10%- Width 57/58"	29232Sq. Metre (@ 4.64 Sq. Metre/pc)

The RA shall be advised to take necessary action subject to compliance of other usual conditions.

(12)

Case No. 180	M/s Pleaders Kamp, Chennai
NC No.46/AM11	F.No.01/84/50/395/AM08/DES-V
Dated 10.02.2011	Re-fixation of input output norms in respect of Advance Authorization No.041093856 dated 14.2.2008.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. M Ashfaq representative of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting and decided to fix the ad- hoc norms against the advance authorization as detailed below:-

Export item	Quantity	Import item	Qty. allowed
Advocate long gown with Interlining Made out 100% Polyester Fabric	2300 Nos.	100% polyester fabric,	18124Sq. Metre (@7.88 Sq.mtrs/pc)

The RA. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No. 177	M/s Richa Knitwears, New Delhi
NC No.26/AM12	F.No.01/84/50/828/AM06/DES-V
Dated 29.9.2011	Ratification of input output norms against advance authorisation No. 0510179750 dated 29.3.2006.

The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below :-

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Ladies Top 100% Cotton Knitted Fabrics GSM 195 +/- 10% Variation	11200 Nos.	100% Cotton Knitted Fabrics GSM 195 +/- 10% Variation	34272 Sq. Mtrs
2	Ladies Top 100% Cotton Jersey Knitted Fabrics GSM 195 +/- 10% Variation	7800 Nos.	100% Cotton Jersey Knitted Fabrics GSM 195 +/- 10% Variation	19032 Sq. Mtrs.

The RA. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No. 182	M/s G.N.B Bros. Pvt. Ltd., New Delhi
NC No.26/AM11	F.No.01/84/162/705/AM03/DES-V
Dated 29.9.2011	Re-fixation of input output norms in respect of Advance Authorization No. 0510083233 dated 21.3.2003.

The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Gopal Kapur Managing Director of the firm, who appeared for personal hearing before NC. He explained export items alongwith sample. They have stated that there had been some changes in their export order by their buyer mainly divided skirt was changed to girl's trouser. In view of this, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, decided to fix the ad-hoc norms against the advance authorization as detailed below:-

S. NO	Export Product	Export Qty.	Import Item	Qty. allowed.
1	Girls Trousers	8669 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	12648 Sq. Mtrs (@ 1.46 Sq. Mtrs/pc)
2.	Girls Dress	1640 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	1658 Sq. Mtrs/pc (@ 0.95 Sq. Mtrs/pc)
3.	Girls Skirt	846 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	931 Sq Mtrs/ (@ 1.1 Sq. Mtrs./pc)
4.	Lady's Skirt	940 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	1237 Sq. Mtrs (@ 1.32 Sq. Mtrs./pc)
5	Ladies Woven Trouser	1268 Nos.	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	2853 Sq. Mtrs (@ 2.25 Sq. Mtrs./pc)
6.	Ladies Jacket	828 Nos	97% Cotton 3% Spandex 16 Wales stretch cord GSM +/- 330	1822 Sq. Mtrs(@ 2.2 Sq. Mtrs/pc)

The RA shall be advised to take necessary action subject to compliance of other usual conditions.
